

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(8)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/669/(IB)/2017
NAME OF THE PETITIONER(S) : WITHIN
NAME OF THE RESPONDENT(S) : ABU ESTATES PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

D. Lounther Paul Belson	Counsel for Petitioner	
D. Lakshmi prathy	Counsel for Respondent	

18/12/17
18/12/20

ORDER

Counsels for both the parties are present. Counsel for the Respondent was directed to file reply and matter was posted for final arguments. However, Counsel for the Corporate Debtor submitted that the Corporate Debtor is willing to settle the outstanding debt and prayed for more time. At request, time is enlarged with the condition that before next date of hearing if any settlement is concluded between the parties, the same may be reported to this Bench, failing which matter will be taken up for final arguments. Put up on **03.01.2018 at 10.30 A.M.**

- Sd -
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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